

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 15.01.2018

Excise Appeal Nos. 15 - 16 of 2007

(Arising out of order 51-COMMR-CEX-IND-2006 dated 28.09.2006 passed by the Commissioner of Customs, Central Excise & Service Tax, Indore)

M/s Shakti Pumps (India) Ltd.
Dinesh Patidar, Director

Appellant

$$\bar{V}_S.$$

CCE, Indore

Respondent

Appearance:

None for the appellant

Sh. H. C. Saini, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order Nos. 50178 – 50179/2018

Per: **Justice (Dr.) Satish Chandra:**

There is an adjournment application. From the record it appears that since filing of the appeal adjournment was sought from time to time at the request of the Id. Advocate. It shows that appellant is not interested to pursue the case.

2. It may be mentioned that as per the maxim *VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default but within prescribed time.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant